

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/378(KB)2018
IA(I.B.C)/1242(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 27TH JUNE 2024

IN THE MATTER OF	DEVI TRADING & HOLDING PVT. LTD. VS AVANI PROJECT & INFRASTRUCTURE LTD.
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Ajay Kumar Agarwal] RP
Mr. Sourojit Dasgupta, Adv.] For the petitioner
Mr. Souradeep Banerjee, Adv] For the Home Buyers of Avani Aspira
Mr. Ankur Singhi, Adv.
Mr. Sajan Banerjee, Adv.

ORDER

1. Ld. Counsels for parties present.

2. **IA(I.B.C)/1242(KB)2024:**

- a) This application has been filed by the Resolution Professional (the Applicant herein) of Avani Projects and Infrastructure Limited under the provisions of Regulation 16A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Process) Regulations, 2016 read with Rule 11 of the National Company Law Rules, 2016, seeking direction to Appoint Mr. Ashok Kumar Agarwal as Authorised Representative (AR) in place of existing AR Mr. Cheddi Rajbhar.
- b) This application has been supported by an affidavit affirmed by Mr. Ajay Kumar Agarwal, presently working as the Resolution Professional of the Corporate Debtor.

- c) It is submitted by the Ld. counsel for the applicant that the CoC with 54.45% voting share approved, the appointment of Mr. Ashok Kumar Agarwal as the Authorised Representative of CoC of the Corporate Debtor.
- d) Ld. counsel for the applicant also submits that Mr. Ashok Kumar Agarwal having **Registration no. IBBI/IPA-002/IP-N 00626/2018-2019/11898** has given his consent to act as the Resolution Professional.
- e) We have heard the Ld. counsel for the applicant, perused the application and the documents attached therewith. We are satisfied that the prayer made in the IA should be allowed. Therefore, proposing to replace *Mr. Cheddi Rajbhar, IBBI/IPA-001/IP-P00129/2017-18/10271* by **Mr. Ashok Kumar Agarwal IBBI Reg. No. IBBI/IPA-002/IP-N 00626/2018-2019/11898**.
- f) Mr. Chhedi Rajbhar, the existing Authorised Representative is directed to hand over all documents in his possession to the newly appointed Authorised Representative, Mr. Ashok Kumar Agarwal, within seven days from today.
- g) The incoming AR shall file further progress report in the matter.
- h) Accordingly, this **IA(I.B.C)/1242(KB)2024** is **allowed and disposed of**.
- i) List the main Company Petition for filing further Progress Report on **03.07.2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)